

NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH AT BENGALURU

CP No. 208/2016 in

TP No. 39/2017

433 (e) & (f) R/W 439 of the companies Act, 1956

In the matter of

M/s Patel Roadways,
A Division of Patel Integrated Logistics., Ltd
A body incorporated under the Companies Act, 1956
Having Regd. Office at Patel House,
Plot No. 48, Near Suraj Building,
Gazdar Bandh, North Avenue Road,
Santacruz (W), MUMBAI.
And Regional Office at No.2,
Mission Road,
BENGALURU-560002.

.....PETITIONER

Versus

M/s ELECTRONICS & CONTROL
POWER PVT LTD.
(No.29/A, II Phase,)
Peenaya Industrial Area,
BENGALURU-560058

.....RESPONDENT

For the Petitioner(s) : NONE

For the Respondent(s) : NONE

Coram: 1. Hon'ble Shri Rajeshwara Rao Vittanala, Member(J)
2. Hon'ble Dr. Ashok Kumar Mishra, Member (T)

ORDER

Per : Rajeshwara Rao Vittanala, M (J)

1. M/s Patel Roadways filed this Petition under Section 433 (e) & (f) R/W 439 of the companies Act, 1956, inter-alia seeking to pass an order to wind up M/s Electronics and Control Power Private Limited etc. on the ground



that the respondent failed to pay an outstanding the Principal amount of Rs. 1,59,199/- (Rupees one lakh fifty nine thousand one hundred ninety nine only) along with interest. The case is transferred to this Tribunal from the Hon'ble High Court of Karnataka. In pursuant to the Notification No. GSR. 119(E) dated 07-12-2016. Accordingly, the case is taken on record of this Tribunal and listed it on various dates for admission on hearing, viz., 14.03.2017, 13.04.2017, 13.06.2017, 20.07.2017, 08.08.2017, 29.08.2017, 03.10.2017, 13.10.2017, 06.11.2017, 15.11.2017, 15.12.2017, 04.01.2018, 01.02.2018, 19.02.2018, 13.03.2018, 22.03.2018, 11.04.2018, 02.05.2018, 08.06.2018, 11.07.2018, 27.07.2018 and 07.08.2018.

2. When the case is listed on 7.8.2018, none appeared for both the parties, and adjourned to 04.09.2018. On 04.09.2018 also none appeared for both the parties. Therefore, the case is directed to be posted on 14.9.2018 under the caption "**For Dismissal**". Accordingly the case is listed "**For Dismissal** today. Today also none appeared for both the parties. Therefore, the Tribunal has no other option except to dismiss the petition for default for non- prosecution.

3. Hence, CP. No. 208/16. (TP 39/17) is dismissed for default for non-prosecution. No order as to costs.


MEMBER(T)

RAUSHAN


MEMBER(J)